

**IN THE COURT OF SH. ANIL ANTIL,
ASJ-04, PHC, NEW DELHI**

Bail Application No. 1293/2020
FIR NO. 16/2018
PS: Special Cell
U/S. 3 & 4 MCOCA Act

State v/s Deepak

27.06.2020

Proceedings conducted through VC

File taken up today on an application u/s 439 Cr.P.C as filed on behalf of applicant/accused Deepak for seeking extension of interim bail on the medical ground for a period of one month for further treatment and is taken up as urgent application.

Present: Sh. Kamal J.S Mann, learned counsel for applicant/accused Deepak.
Ld. Addl P.P. for the State.

Reply to the bail application after verifying the medical documents filed along with the application and medical advice of doctor, RLKC hospital & Metro Heart Institute, filed by IO.

It is submitted by learned counsel for the applicant/accused that he is not keeping the good health and is suffering from various ailments like uncontrolled diabetes, bleeding piles, TB and related ailments etc; that he is still under treatment and regularly visiting the doctor, who advised certain medical tests for analyzing the present condition and further treatment; that as per the advisory issued by the government of India on Covid-19/Corona the person having such type of ailments are prove to have been infected by Corona.

It is further submitted that considering the medical condition and report received from the concerned Jail doctor he was granted interim bail by Sh. Dharmender Rana, learned duty roaster Judge vide order dated 16-05-2020 and it was again extended for a period of thirty days vide order dated 15-06-2020 passed by Sh. M.K Nagpal, learned Roaster Judge, for seeking further treatment.

It is further urged that accused is permanent resident of Delhi, is not keeping good health, under regular treatment and as per medical advice needs further treatment, has not misused the liberty during the period of interim bail and undertakes to abide by any condition if imposed upon him while extending the period of his interim bail.

Per contra, application is strongly opposed by learned Addl. PP for state and he submitted that the medical documents placed on record shows that accused is suffering from common diseases, no special treatment is required or available with any specific private hospital, and well experienced doctors are available in the Jail/Dispensary/Government hospital to provide treatment as per need of health.

Arguments heard on the application and record perused.

Perusal of the report filed by IO, received after verification of medical documents of RLKC hospital & Metro Heart Institute, indicates that accused consulted doctor in OPD on 11-06-2020 with the complaint of bleeding and he himself insisted for getting operated, and since, it was not the emergency surgery but only an elective one, he was advised to get all investigations done before any further treatment. He again visited on 16-06-2020 but without getting the investigations done, nor did he report for follow up again in OPD/with the consulting doctor. Further the medical record furnished does not reveal that any urgent surgery is required. It is thus crystal clear that neither the applicant/accused

is suffering from any serious medical ailment which requires immediate hospitalization or continuous treatment on day to day basis nor is he serious about getting medical treatment done whatsoever.

In the status report filed today, IO submitted that accused is also involved in number of criminal cases out of which two are of NDPS Act; that earlier he was granted liberty of interim bail on the ground of medical illness of his wife Ms. Mamta and during this period he attacked on the police party of PS Vivek Vihar for which case FIR No. 286/19 u/s 332/353/186/34 IPC was registered against him along with his family members. It is also the apprehension of prosecution that if extension of interim bail is granted he may reindulge in drug trafficking or can jump the bail.

Thus, in totality of the facts and circumstances of the case, and taking note of report of the IO, medical documents furnished on record and opinion of the doctors, as well as conduct of the accused, and the fact that there exists no eminent and/or urgent circumstances which requires immediate surgery, I am not inclined to grant any further extension of interim bail to applicant/accused. The application is devoid of merits and interim bail cannot par-take the character of regular bail and cannot be extended one after another on frivolous grounds. The application accordingly stands disposed off as dismissed.

Accused is also directed to surrender immediately before the Jail Superintendent in compliance of his earlier interim bail orders.

Jail Superintendent shall ensure that medication, as prescribed to the applicant if any, is regularly provided.

Ordered accordingly.

Application stands dismissed and disposed off in terms thereof.

Copy of order be sent to all the parties including Jail Superintendent through electronic mode and copy of order be given dasti as prayed.

(ANIL ANTIL)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

Proceedings were conducted through video conference and there was no complaint of any technical glitches nor there was any grievance regarding the audio and video transmission.

(ANIL ANTIL)
ASJ-04/27.06.2020

**State vs. (1) Sahil Dahiya @ Tarun s/o Sh Jai Kishan
(2) Ajay Mann @ Goli s/o Sh. Banwari Lal
(3) Parvesh Mann @ Sagar s/o Ved Prakash
(4) Sachin Mann @ Kuldeep s/o Sh. Rajbir
(5) Yudhbir @ Narender Mann @ Chand s/o Dharambir
Mann**

FIR No. 207/19

U/s. 3 & 4 MCOC Act

PS :Spl. Cell, Delhi

27.06.2020

**The proceedings are conducted through VC
from the residence of undersigned.**

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

This application for extension of judicial custody of accused persons is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Present : Sh. Mukul Kumar, Ld. APP for State through VC.

SI Suresh on behalf of IO is present.

It is submitted in the application that vide order dated 30.05.2020, the judicial custody of accused persons was extended till 28.06.2020, which is a Sunday.

Considering the fact that 28.06.2020 happens to be a Sunday, judicial custody of accused persons is extended till 30.06.2020. Accused shall be produced through VC on 30.06.2020.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

**Bail Application No.
State vs. Rakesh Khatri @ Rinku
FIR No. 134/2016
U/s.302/201/34 IPC
R/w 25/27/54/59 Arms Act
PS :Vasant Kunj (North)**

27.06.2020

**The proceedings are conducted through VC
from the residence of undersigned.**

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

This is an application seeking interim bail in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Matter taken up through VC.

Present : Sh. Mukul Kumar, Ld. APP for State through VC.
Sh. Ajay Kumar, Ld. Counsel for applicant through VC.

Let a status report qua the previous involvement and conduct of the applicant in judicial custody be called from the

IO/ Jail Superintendent for the next of hearing.

Re-notify the matter on 01.07.2020 for consideration.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

Bail Application No.
State vs. Hatesh Thakran @ Monu
FIR No. 610/2018
U/s.307/506/34 IPC R/w 25/27 Arms Act
PS :Vasant Kunj (North)

27.06.2020

The proceedings are conducted through VC from the residence of undersigned.

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

Application is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Matter taken up through VC.

Present : Sh. Mukul Kumar, Ld. APP for State through VC.
Sh. Vijay Pal Singh, Ld. Counsel for applicant through VC.

As per the reply received from the IO, the medical documents of the brother of the accused are yet to be verified from the ARTEMIS Hospital, Gurugram, due to outbreak of COVID-19 and lockdown pursuant thereto.

Let the same be verified and the report be filed positively on the next date of hearing.

Re-notify the matter on 30.06.2020 for consideration.
Till then, the interim bail of the applicant is extended on the same terms and conditions.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi:
27.06.2020

At this stage, conduct report of the applicant received from concerned Jail Superintendent.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

**Bail Application No.
State vs. Om Dutt Mishra
FIR No. 1029/2015
U/s.302/201 IPC
PS :Vasant Kunj (North)**

27.06.2020

The proceedings are conducted through VC from the residence of undersigned.

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

This is an application seeking extension of interim on behalf of applicant. The application is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Present : Sh. Mukul Kumar, Ld. APP for State through VC.

Sh. Suresh Sisodia, Ld. Counsel for applicant through VC.

At request of ld. counsel for applicant, matter is adjourned for 29.06.2020 for consideration.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

Bail Application No.
State vs. Bhupender Singh s/o Rajvir Singh Jat
FIR No. 208/2011
PS : Vasant Kunj (South)

27.06.2020

The proceedings are conducted through VC from the residence of undersigned.

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

This application is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Present : Sh. Mukul Kumar, Ld. Addl. PP for State through VC.
None on behalf of IO/SHO, PS Vasant Kunj South

Let a notice, through DCP concerned, be issued to the SHO/IO, PS Vasant Kunj South to file status report in the present case. Adjourned.

Re-notify on 29.06.2020.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

**NIA Case No. RC-05/2017/NIA/DLI
U/s.120B IPC
r/w sections 17, 18, 18B, 23,
38 & 40 of UAPA and
Sections 3/7/25(1A) of Arms Act and
Section 5 & 6 of the Explosive Substance Act, 1908
PS :NIA/DLI**

27.06.2020

**The proceedings are conducted through VC
from the residence of undersigned.**

Vide Order no. 5550-5634/D&SJ/NDD/2020 dated 22.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-305/RG/DHC/2020 dated 21.05.2020, to combat the pandemic of COVID 19.

Matter is put up before me being link court of Sh. Parveen Singh, learned ASJ/ Roaster Judge who is on training before Judicial Academy today.

Medical record in respect of accused Mutum Shyamo received from the concerned Jail Superintendent.

Re-notify the matter on 30.06.2020 for consideration.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

(Anil Antil)
Roaster Judge,
ASJ-04/NDD/PHC/New Delhi
27.06.2020

**IN THE COURT OF SH. ANIL ANTIL: ASJ-04: NDD/PHC:
NEW DELHI**

Bail Application No. 629/20
State Vs. Avneet Goyal
FIR No.10/20
PS: Chanakya Puri
U/S.420 IPC

27.06.2020

Case taken-up through Video Conferencing.

Present: Sh. Mukul Kumar, Additional PP for the State
(Through Video Conferencing).
Sh. Siddhartha, Advocate for the Complainant
(Through Video Conferencing).
Sh. Faraz Maqbool, Advocate for the
applicant/accused Avneet Goyal (Through Video
Conferencing).

Arguments partly heard.

IO is directed to file the detailed Status Report regarding the investigation conducted by him so far as also the report regarding the medical status of the applicant positively by the next date of hearing.

Re-notify the matter on 30.06.2020 for consideration.

(ANIL ANTIL)
ASJ-04, NDD/ PHC/NEW DELHI/27.06.2020

**IN THE COURT OF SH. ANIL ANTIL: ASJ-04: NDD/PHC:
NEW DELHI**

State Vs. Ghanshyam
FIR No. 2/18
PS: Crime Branch
U/S. 364-A/120-B/201/34 IPC

27.06.2020

Case taken-up through Video Conferencing.

Present: Sh. Mukul Kumar, Additional PP for the State
(Through Video Conferencing).

Sh. Dalip, Advocate for the applicant/accused
Ghanahyam (Through Video Conferencing).

Due to technical glitches and low quality of signals at the end of the learned counsel, video conferencing could not be conducted effectively.

In the meantime, IO is directed to file the Status Report regarding the previous involvement of applicant/accused, if any, in any other criminal case as also report regarding the conduct of the applicant in jail during custody period, positively on or before the next date of hearing.

Re-notify the matter on 29.06.2020 for consideration.

(ANIL ANTIL)
ASJ-04, NDD/ PHC/NEW DELHI/27.06.2020

**IN THE COURT OF SH. ANIL ANTIL: ASJ-04: NDD/PHC:
NEW DELHI**

State Vs. Sonu
FIR No.62/19
PS: Sarojini Nagar
U/S. 392/397/411/34 IPC

27.06.2020

Case taken-up through Video Conferencing.

Present: Sh. Mukul Kumar, Additional PP for the State
(Through Video Conferencing).

Sh. Yogesh Kumar, DLSA Advocate for the
applicant/accused Sonu (Through Video
Conferencing).

IO is directed to file the detailed Status Report regarding the investigation conducted by him so far as well as the report regarding the conduct of the applicant during his custody period in jail along with the bail application of co-accused positively by the next date of hearing.

E-notice be also issued to the IO in this regard.

Re-notify the matter on 04.07.2020 for consideration.

(ANIL ANTIL)
ASJ-04, NDD/ PHC/NEW
DELHI/27.06.2020

**IN THE COURT OF SH. ANIL ANTIL: ASJ-04: NDD/PHC:
NEW DELHI**

Bail Application No. 780/20
State Vs. Mala Sharma
FIR No.10/20
PS: Chanakya Puri
U/S.420 IPC

27.06.2020

Case taken-up through Video Conferencing.

Present: Sh. Mukul Kumar, Additional PP for the State
(Through Video Conferencing).
Sh. Siddhartha, Advocate for the Complainant
(Through Video Conferencing).
Sh. Neeraj Anand, Advocate for the applicant
Mala Sharma (Through Video Conferencing).
IO SI Ashwani Kumar (Through V/C).

Arguments partly heard.

IO is directed to file the detailed Status Report regarding the investigation conducted by him so far as also the report regarding the medical status of the applicant positively by the next date of hearing.

Re-notify the matter on 30.06.2020 for consideration.

(ANIL ANTIL)
ASJ-04, NDD/ PHC/NEW
DELHI/27.06.2020

**IN THE COURT OF SH. ANIL ANTIL: ASJ-04: NDD/PHC:
NEW DELHI**

Bail Application No. 974/20
State Vs. Gaurav Goyal
FIR No.10/20
PS: Chanakya Puri
U/S.420 IPC

27.06.2020

Case taken-up through Video Conferencing.

Present: Sh. Mukul Kumar, Additional PP for the State
(Through Video Conferencing).
Sh. Siddhartha, Advocate for the Complainant
(Through Video Conferencing).
Sh. Vaibhav Sethi, Advocate for the applicant
Gaurav Goyal (Through Video Conferencing).
IO SI Ashwani Kumar (Through V/C).

Arguments partly heard.

IO is directed to file the detailed Status Report regarding the investigation conducted by him so far as also the report regarding the medical status of the applicant positively by the next date of hearing.

Re-notify the matter on 30.06.2020 for consideration.

(ANIL ANTIL)
ASJ-04, NDD/ PHC/NEW DELHI/27.06.2020

FIR No. 321/2019
PS Sagarpur
State Vs. Sangeeta

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Jayant Tiwari, Ld. Counsel for applicant/accused through VC.
Ld. Counsel for the accused submits that this is an application for
release of vehicle on superdari.

At request, list this application on 29.06.2020 before concerned
court. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

Misc. Application No. ____/2020
CBN Vs. Rohit

27.06.2020

Present: Shri Satish Aggarwala, Senior Special Public Prosecutor for CBN
with Shri Gagan Vaswani, Advocate through VC

This is an application filed by the Central Bureau of Narcotics under Section 36-A(4) of NDPS Act, 1985 for extension of time to conclude the investigation. The application is accompanied by the Report of the Special Public Prosecutor.

I have perused the application as well as the report of the Public Prosecutor and have also heard the Ld. Special Public Prosecutor through video conferencing.

The officers of Central Bureau of Narcotics, on 14.01.2020 are stated to have recovered and seized narcotics and psychotropic substances (a) Tramadol -1240 capsules, (b). Tramadol inj. – 340 ampules (c) Alprazolam – 170250 tablets (d) Codeine Phosphate Syrup – 276 Bottles (e) Unlabelled Inj(said to be Buprenorphine)- 704 ampoules from M/s Moksh Meditech, Basement Floor, CW-252, Sanjay Gandhi Transport Nagar, Delhi under panchnama dated 14.01.2020. After recording his statement under Section 67 of NDPS Act, 1985, the accused was arrested and was produced before the Court on 15.01.2020. He was remanded to judicial custody.

The accused is stated to be presently on interim bail for one month under the orders of this Court dated 12.06.2020.

It has been submitted by the Ld. Senior Special Public Prosecutor that investigation is still pending and the seized unlabelled Buprenorphine Injections appeared to be sourced from Vadodara, Gujarat as per the description given on outer packing. Further, the above said seized Tramatas Capsules have been manufactured at Roorkee, Haridwar (UK). Therefore, the involvement of firms situated out of Delhi is being examined which could not be completed in the past due to complete lockdown for 91 days in the wake of COVID-19 pandemic. According to the department, the cloning of hard disk of seized laptop from the

above named on 19.06.2020 has yielded plethora of information to support the diversion of big quantity of NDPS medicines in the name of number of firms. The investigation conducted till date has found that the quantity of medicines containing narcotic drugs and psychotropic substances purchased by the firm have been conspicuously shown to be purportedly sold to more than 200 firms in very small quantities. The documents relating to supply of these medicines seems to be forged, have been recovered on cloning of hard disk of LAPTOP, hence, there is requirement of examination of these voluminous documents and several stakeholders.

It has been further submitted by the Ld. Special Public Prosecutor that the investigation was underway with sincere efforts to complete it within the time limit of 180 days despite being voluminous. Meanwhile, it is stated to have got halted due to national lockdown on account of Coronavirus (COVID-19).

Attention of this Court has also been invited, by Shri Satish Aggarwala, Ld. Special Public Prosecutor, to para No. 6 of the judgment dated 16.07.2010 of Hon'ble Delhi High Court in Narcotics Control Bureau Vs Naresh Kumar Jain—Crl. Revision Petition No.329/2010.

Shri Satish Aggarwala has tried to persuade this Court that time for completion of investigation may be extended by three months. However, keeping in view the progress in the investigation and the specific reasons given in the report of the Public Prosecutor, time for completion of investigation is extended by one month from today.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 59/2020
PS Crime Branch (investigated by PS Special Cell/NDR)
State Vs. Amanullah

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. L.M. Negi, ACP Special Cell/NDR alongwith SI Satish through
VC.

An application has been moved by ACP L.M. Negi for issuing
NBW against accused Amanullah.

Put up before the concerned court on 29.06.2020. Order be
uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 59/2020
PS Crime Branch (investigated by PS Special Cell/NDR)
State Vs. Pervez Ahmad & Ors.

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. L.M. Negi, ACP Special Cell/NDR alongwith SI Satish through VC.

Vide order dated 19.06.2020, Sh. Dharmender Rana, Ld. ASJ has protected the aforesaid witnesses and it was ordered that the witnesses in the instant case shall henceforth be referred to by their pseudo names as reflected in the application moved by the IO on 19.06.2020.

An application has been moved by ACP L.M. Negi for recording statement u/s 164 Cr.PC of Protected Witnesses pseudo name "Libra" and "Juliet" in the instant case.

Heard. The application be put up before Ld. CMM/Duty MM today itself for recording of statements of witnesses.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 40/2019
PS Special Cell
State Vs. Ankush

27.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Girish Sharma and Ms. Sushma Sharma, Ld. Counsels for applicant/accused Ankush through VC.

Ld. Counsel for the accused submit that this is an application for interim bail of the accused Ankush on the ground that his mother Suman aged around 46 years is suffering from metrorrhagia (abnormal bleeding from uterus) and also suffering from chronic pelvic pain for the last two months and doctors have advised hysterectomy (surgery for removal of uterus) which is to be conducted on 05.07.2020. Ld. Counsel submits that there is no other member in the family to take care of the widow mother. Furthermore the applicant has two minor brothers and two sisters and he has to find a suitable groom for his sister also. It is further submitted that one of the brothers is not on talking terms with the family. Ld. Counsel submits that in these circumstances applicant be released on interim bail for six weeks.

Ld. Addl. PP on the other hand submitted that there is a recovery of 2 kg i.e. commercial quantity of heroin from the present accused and hence there is definite bar u/s 37 NDPS Act over the release of accused on bail. Ld. Addl. PP further submits that regular bail application of the accused has already been dismissed and that there are other family members of the applicant to take care of ailing mother. The operation to be performed is not very serious. Furthermore, Delhi High Court in *Athar Parvez Vs. State CRL.REF.1/2015 dated 26.02.2016* held that the embargo of section 37 is applicable even in case of release of accused on interim bail. The relevant para is reproduced as under:

20. Having considered the case law on the subject, we are inclined to answer the reference in the following manner:

[1] The trial or the appellate Courts after conviction are entitled

to grant "interim" bail to the accused/ convict when exceptional and extra-ordinary circumstances would justify this indulgence. The power is to be sparingly used, when intolerable grief and suffering in the given facts may justify temporary release. [2] While rejecting or accepting an application for grant of "interim" bail, the trial / appellate Courts will keep in mind the strict provisions of Section 37 /32A of the NDPS Act and only when there are compelling reasons which would justify and require the grant of "interim" bail, should the application be allowed. The Court must take into account whether or not the accused/convict is likely to commit or indulge in similar violations.

[3] While examining the question of grant of "interim" bail, the Court would consider whether sending accused / convict in police custody would be suffice and meets the ends of justice, keeping in view the nature of the offence with which the accused is charged or/and the past conduct of the accused.

[4] Where "interim" bail should be given, it would be granted for minimal time deservedly necessary and can be subject to certain conditions. Interim bail is interim or for a short duration.

Ld. Addl. PP submits that therefore accused is not entitled to be released even on interim bail.

Heard. There is a recovery of commercial quantity of heroin in the present case hence, there is a definite bar u/s 37 NDPS Act over the grant of bail to the accused. No exceptional circumstances made out for release of accused on bail. The surgery of mother of accused is not of very serious nature. The guidelines of High Power Committee of Hon'ble High Court dated 18.05.2020 are also not applicable in the present case. Accordingly, present application of interim bail of accused Ankush stands dismissed.

Copy of this order be given dasti as well as sent to accused in jail. Order be also uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 321/2019
PS Sagarpur
State Vs. Joginder @ Joga

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Jayant Tiwari, Ld. Counsel for applicant/accused through VC.
Ld. Counsel for the accused submits that this is an application for
interim bail.

At request, list this application on 29.06.2020 before concerned
court. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 55/2019
PS Inderpuri
State Vs. Vijay Thevar

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Manish Gandhi, Ld. Counsel for applicant/accused through VC.
Ld. Counsel for the accused submits that he has not received the
copy of status report.

Let IO to supply the copy of status report to Ld. Counsel through e-
mail.

At request, list this application on 02.07.2020 before the concerned
court. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 95/2020
PS Special Cell
State Vs. Mahender Singh

27.06.2020

Matter heard through video conferencing.
Matter pertains to the court of Sh. Dharmender Rana, Ld. ASJ
who is on training.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Saurabh Tygai, Ld. Counsel for applicant/accused Mahender
Singh through VC.

Ld. Counsel for the accused submits that this is an application for regular as well as interim bail. Ld. Counsel submits that interim bail is sought on the ground that the wife of the applicant is pregnant and requests that report on medical documents of the wife of the accused regarding pregnancy be called.

Accordingly, report be called. List this application on 03.07.2020 before the concerned court. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Link ASJ/Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 1011/2016
PS Vasant Vihar
State Vs. Arjun Thapa

27.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Yogesh Kumar, Ld. Legal Aid Counsel for the applicant/accused
through VC.

Ld. Addl. PP submits that habeas corpus petition of the accused is
already pending before Hon'ble High Court for 02.07.2020.

At request, list this application for 07.07.2020.

Copy of the order be given dasti. Order be uploaded on Delhi
District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 47/2015
PS Special Cell
State Vs. Ashok

27.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Kunal Manav, Ld. Counsel for applicant/accused Ashok.
Ld. Addl. PP submits that the verification report from Rajiv Gandhi Memorial Hospital till date not received and requests short adjournment for the same.

Ld. Counsel for the accused is unable to connect correctly through Video Conferencing. He is directed to rectify his technical issues for effective hearing.

List this application for 03.07.2020. In the meanwhile, interim order to continue.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

NCB Vs. Hayatullah Rahimi
NCB case No. VIII/01/DZU/2020

27.06.2020

Matter heard through video conferencing.

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.

Sh. Rana Kunal, Ld. Counsel for the applicant/accused through VC.

Ld. Counsel submits that this is an application for arrangement of laptop and relevant books so that the applicant could appear in LLM final year examination at Sharda University. Ld. Counsel submits that the jail authorities have not allowed the applicant to use the laptop and relevant books.

In this scenario, a report be called from Jail Superintendent with direction to specify if laptop and relevant books could be given to the applicant or not for examination purpose.

Accordingly, list this application on 30.06.2020.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 226/19
PS Special Cell
State Vs. Anubhav Dushand @ Vicky

27.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Bhuvneshwar Tyagi and Sh. Rahul Tyagi, Ld. Counsels for
applicant/accused Anubhav Dushand through VC.

Ld. Counsels for applicant/accused submit that this is an application for regular bail however perusal of the application reveals that he has moved the application u/s 438 Cr.PC alongwith relief for interim bail.

In this scenario, Ld. Counsel requests to withdraw the present application with liberty to file afresh with corrected sections of law.

Accordingly, the present application is dismissed as withdrawn.
Application disposed of accordingly.

Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020

FIR No. 90/2020
PS Special Cell
State Vs. Romuald Koffi @ Mike @ Jack

27.06.2020

Matter heard through video conferencing.

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Vikas Negi, Ld. Counsel for applicant/accused through VC.

Medical report of the accused dated 19.06.2020 is on record however Ld. Counsel for the accused submitted that accused is also found COVID-19 positive.

Accordingly, fresh report be called be called from jail for next date of hearing.

List this application on 04.07.2020. Copy of the order be given dasti. Order be uploaded on Delhi District Court website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/27.06.2020